

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/106/2016
NAME OF THE PETITIONER(S) : S.K. Ganesan & 4 others
NAME OF THE RESPONDENT(S) : M/s Bidar Rubber and Reclaims Pvt. Ltd. & 8 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

(1)	T.V.P. Sai Vihari M. Ch. Vishnu	Counsel for R1 - R6	T.V.P. Sai Vihari
2.	S. Manoj Kumar (for B. Channaras)	Counsel for R7 - R9	
3.	S. Manjula Devi, Adv For KSA & CO Company Secretaries CBE	For petitioners	

ORDER

Ms S Manjula Devi, counsel for petitioner present. Shri T V P Sai Vihari, counsel for R1 to R6 and Shri S Manoj Kumar, counsel for R7 to R9 present. Both the counsel reported that there are two other connected matters and settlement talks in the presence of a mediator, Shri T S Krishnamurthy, former Election Commissioner, are in progress. Counsel for petitioner stated that a proposal has come from the other side for appointment of Chartered Accountant for which she seeks time to reply. Time extended at request. Put up on 22.03.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)